

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section
Minutes of NC-V meeting held on 04.09.2014

The meeting No.22/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 04.09.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME

At the outset, the Minutes of NC-V Meetings Nos.20/AM-15 for 21.08.2014 and 21/AM-15 for 28.08.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 21.08.2014 and 28.08.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.22/AM-15 dated 04.09.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER 22/84-ALC3/2014 MEETING DATE : 04.09.2014

Case No.:22/10/84-ALC3/2014	Party Name: G.R. CORPORATION	Meet No/Date:22/84-ALC3/2014 04.09.2014	Status: approved
HQ File :01/84/050/00077 /AM15	RLA File :06/24/040/00002/ AM15	Lic.No/Date:0610037112 16.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case.
1 Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	Fabric made out of manmade filament yarn (Narrow fabric/Tape) of size 1mm to 100mm) (The POLY PROPYLENE MULTIFILAMENT YARN shall use 8823.53 Kgs)	9000 Kgs.	210D to 36000D POLY PROPYLENE MULTIFILAMENT YARN	9000 Kgs
2.	Braided cord (The POLY PROPYLENE MULTIFILAMENT YARN shall use 39215.69 Kgs)	4000 Kgs.	210D to 36000D POLY PROPYLENE MULTIFILAMENT YARN	4000 Kgs.
3.	Cord twine (The POLY PROPYLENE MULTIFILAMENT YARN shall use 490.19 Kgs)	500 Kgs.	210D to 36000D POLY PROPYLENE MULTIFILAMENT YARN	500 Kgs.
4.	Sweing thread of man made filaments, whether or not put up for retails sale. (The POLY PROPYLENE MULTIFILAMENT YARN shall use 490.19 Kgs)	500 Kgs.	210D to 36000D POLY PROPYLENE MULTIFILAMENT YARN	500 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				



Case No.:19/14/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:19/84- ALC3/2014 04.09.2014	Status: Approved	
HQ File :01/84/050/00114/ AM15	RLA File :07/24/040/00015 /AM15	Lic.No/Date:0710103652 21.04.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/42/2014-15-Hos./139, dated 27.08.2014 as detailed below:-				
S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top of 100% viscose dyed fabric of 105 +10%GSM	18000 Nos	100% viscose dyed fabric of 105 +10%GSM	1.93 Sqm per piece
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:2/10/84-ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:19/84- ALC3/2014 04.09.2014	Status: Deferred
HQ File :01/84/050/00057/ AM15/	RLA File :05/24/040/00363/ AM14/	Lic.No/Date:0510386126 09.05.2014	Defer Date: 18.09.2014
<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 18.09.2014.</p>			

Case No.:1/22/84/-ALC3/2014	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:22/84- ALC3/2014 04.09..2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710106	Defer



:01/84/050/00116/AM 15/	:07/24/040/00064/AM 15/	546 26.08.2014	Date: 09.10.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.10.2014.			

MANUAL AGENDA CASE

(5)

Case No.283	M/s Gaurav International, Gurgaon
NC 22/AM-15, dt. 04.09.2014	File No.01/84/162/82/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510358307 dated 28.06.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 09.10.2014.

(6)

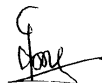
Case No.284	M/s Gaurav International, Gurgaon
NC 22/AM-15, dt. 04.09.2014	File No.01/84/162/81/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510329281 dated 10.07.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 09.10.2014.

(7)

Case No.285	M/s Gaurav International, Gurgaon
NC 22/AM-15, dt. 04.09.2014	File No.01/84/162/80/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510367682 dated 07.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to DC (MSME) for their



examination and comments. It was decided to await the same and defer the case for re-listing on 09.10.2014.

(8)

Case No.286	M/s Gaurav International, Gurgaon
NC 22/AM-15, dt. 04.09.2014	File No.01/84/162/79/AM-15/DES-V
Fixation of input output norms in respect of Authorization No. 0510367681 dated 07.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 09.10.2014.

(9)

Case No.287	M/s Reliance Industries Ltd., Mumbai
NC 22/AM-15, dt. 04.09.2014	File No.01/84/50/212/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310754527 dated 21.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to D/o C&PC for their examination and comments. It was decided to await the same and defer the case for re-listing on 09.10.2014.

(10)

Case No.288	M/s Reliance Industries Ltd., Mumbai
NC 22/AM-15, dt. 04.09.2014	File No.01/84/50/234/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310754963 dated 23.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to D/o C&PC for their examination and comments. It was decided to await the same and defer the case for re-listing on 09.10.2014.

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Case No.289	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 22/AM-15, dt. 04.09.2014	File No.01/84/50/121/AM-11/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410116054 dated 05.08.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.

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Case No.290	M/s Orient Craft Ltd., New Delhi.
NC 22/AM-15, dt. 04.09.2014	File No.01/84/171/095/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510376608 dated 20.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The representative of DC (MSME) has informed the committee that a deficiency letter has been issued to the firm in the matter on 03.09.2014. It was decided to await the same and defer the case for re-listing on 11.09.2014.

13

Case No.291	M/s Orient Crafts Ltd., Gurgaon
NC 22/AM-15, dt. 04.09.2014	File No.01/84/171/097/AM-15/DES-V
Fixation of ad-hoc norms in respect of Annual Advance Authorization No.0510379237 dated 12.02.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export products and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Rosa EMB Duvet Cover made of Cotton/Linen Woven fabric(Cotton content more than 50%), GSM-135+/-10%, Size-137x198 cms	420 Nos.	Cotton/Linen Woven fabric(Cotton content more than 50%), GSM-135+/-10%, Width 94"	7.26 Sq. meter per piece
2.	Rosa EMB Duvet Cover made of Cotton/Linen Woven fabric(Cotton content more than 50%), GSM-135+/-10%, Size-1987x198 cms	738 Nos	Cotton/Linen Woven fabric(Cotton content more than 50%), GSM-135+/-10%, Width 94"	10.51 Sq. meter per piece

3.	Rosa EMB Duvet Cover made of Cotton/Linen Woven fabric(Cotton content more than 50%), GSM-135+/-10%, Size-228x218 cms	966 Nos.	Cotton/Linen Woven fabric(Cotton content more than 50%), GSM-135+/-10%, Width 94''	13.55 Sq. meter per piece
4.	Rosa EMB Duvet Cover made of Cotton/Linen Woven fabric(Cotton content more than 50%), GSM-135+/-10%, Size-260x220 cms	246 Nos.	Cotton/Linen Woven fabric(Cotton content more than 50%), GSM-135+/-10%, Width 94''	15.58 Sq. meter per piece
5.	Rosa EMB Cushion made of Cotton/Linen Woven fabric(Cotton content more than 50%), GSM-135+/-10%, Size-30x50 cms	1188 Nos.	Cotton/Linen Woven fabric(Cotton content more than 50%), GSM-135+/-10%, Width 94''	.84 Sq. meter per piece
6.	Rosa EMB Pillow case made of Cotton/Linen Woven fabric(Cotton content more than 50%), GSM-135+/-10%, Size-48x76 cms	3390 Nos.	Cotton/Linen Woven fabric(Cotton content more than 50%), GSM-135+/-10%, Width 94''	1.31 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.292	M/s Orient Craft Ltd., New Delhi.
NC 22/AM-15, dt. 04.09.2014	File No.01/84/171/093/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510314445 dated 13.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME).The representative of DC (MSME) has informed the committee that a deficiency letter has been issued to the firm on 03.09.2014. It was decided to await the same and defer the case for re-listing on 11.09.2014.



Case No.293	M/s Orient Craft Ltd., New Delhi.
NC 22/AM-15, dt. 04.09.2014	File No.01/84/171/092/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510314445 dated 13.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export products and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies dress made of SHELL-1 :100% Cotton woven fabric GSM 80+/-10%, SHELL-2:100% Silk woven fabric GSM 50+/-10%, Lining 100% cotton woven fabric GSM 75+/-10%, Style No. A6645	4900 Pcs	100% Cotton woven fabric GSM 80+/-10%	1.72 Sq. meter per piece
			100% Silk woven fabric GSM 50+/-10%,	.70 Sq. meter per piece
			Lining 100% cotton woven fabric GSM 75+/-10%,	1.19 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.294	M/s Orient Craft Ltd., New Delhi.
NC 22/AM-15, dt. 04.09.2014	File No.01/84/171/094/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510376608 dated 20.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 18.09.2014.



Case No.295	M/s Orient Craft Ltd., New Delhi.
NC 22/AM-15, dt. 04.09.2014	File No.01/84/171/0964/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510376608 dated 20.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/46/2014-15-Hos., dated 03.09.2014 as detailed below

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Scarf made of 100% cotton yarn dyed Jacquard woven fabric, GSM 164+/-10%,(Style No. MX 146H04)	1000 PCs	100% cotton yarn dyed Jacquard woven fabric, GSM 164+/-10%	1.575 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.296	M/s Masturlal Pvt. Ltd, Bangalore.
NC 22/AM-15, dt. 04.09.2014	File No.01/84/50/068/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710088424 dated 24.05.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the net content of the import item in new export quantity of 651Kgs. In absence of net weight of import in 651 Kgs export the Committee is unable to calculate the wastage and requirement of the firm. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the net content of the import item in new export quantity for consideration of the proposal. The case stands for re-listing on 09.10.2014.



Case No.297	M/s Apsara Silks, Bangalore
NC 22/AM-15, dt. 04.09.2014	File No.01/84/50/029/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710103088 dated 20.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to allow in respect of above said authorisation. The applicant firm has submitted that they were allowed 3% wastage by the committee in this authorisation whereas in the earlier Advance Authorisation no. 0710102042 dated 07.02.2014 the firm was allowed 5% wastage. The committee considered the case with details and observed that in Advance Authorisation no. 0710102042 dated 07.02.2014 there were 22 export items in which different type of fabrics were given and one of the fabric was 94% silk 6% Spandex dyed /printed fabric. The committee considered earlier case in general and allowed 5% wastage for all items. In this case export item is only one (i.e 94% Silk 6% Spandex dyed/printed fabric) for which 3% wastage in input item (94% silk and 6% spandex fabric) has already been allowed. Accordingly the committee is constrained to reject the request of the firm.

Case No.298	M/s Techfab (India) Industries Ltd, Mumbai
NC 22/AM-15, dt. 04.09.2014	File No.01/84/50/405/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310768762 dated 31.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/01/2014-15-Hos/137., dated 27.08.2014 as detailed below

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Non-woven Geo Composite comprising of 99.65 MT Polyester filament yarn & 50.35 MT of Polypropylene fibre in form of nonwoven PP sheet	150 MT	Polyester filament yarn of 2000 Denier & 500 denier	103.636 MT
			PP Granules	61.425 MT

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.299	M/s S.A.N. International, New Delhi
NC 22/AM-15, dt. 04.09.2014	File No.01/84/50/362/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510333630 dated 27.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, manufacturing process, calculation sheet and sketch of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 09.10.2014.

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Case No.300	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 22/15 dt. 04.09.2014	File No.01/84/50/038/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510033418 dated 05.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The representative of DC (MSME) has informed that the detail given by the applicant firm in support of their proposal is not complete. Therefore it was decided to issue a deficiency letter to the firm by O/o the DC (MSME). It is decided to defer the case for re-listing on 09.10.2014.

